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did not want to disclose it purposely because I am still hopefull and I am trying to persuade them There is a discord still persist-This "limited accord" is word used

to cover disagreement. This is the difficulty So, I would appeal to the hon Member to withdraw it

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANS-PORT (SHRI RAJ BAHADUR) : It is a very general and vague Resolution.

SHRI INDRAJIT GUPTA If it is so general, you accept it

MR CHAIRMAN ' There are three amendments in the name of Shri M C Daga Is he withdrawing them ?

SHRIM C DAGA Yes

Amendment Nos 1 to 3 were by leave, withdrawn

MR CHAIRMAN Now, I take up the main Resolution. Is he withdrawing?

SHRI INDRAJIT GUPTA They sav that this is a very general Resolution, putting forward general things which are not controversial. Let them accept it

SHRI RAJ BAHADUR . It is a very vague Resolution Everything should be in a concrete form I would beg of him to please withdraw it Because the ultimate objective is the same As my colleague explained, we want to be positive.

SHRI INDRAJIT GUPTA : Out of this debate. I wanted only one assurance that a new industrial relations enactment would be brought before Parliament within a reasonable period of time

SHRI R K KHADILKAR : I have already said that

What I said yesterday in the other House, I am repeating here

SHRI INDRAJIT GUPTA I do not know what happened in the other House

SHRI R. K. KHADILKAR : On this

basis, we will make every effort to bring torward a legislation to improve the Industrial relations (Interruptious)

SHRI INDRAJIT GUPTA: On the basis of the views of the trade unions ?

SHRIR K KHADIIKAR If full accord s not there. I will have to go ahead. I have already said that.

MR CHAIRMAN Is the hon Member withdrawing his Resolution ? (Interruptions)

SHRIR K KHADILKAR I cannot understand what I can say beyond this at the present stage, when I am still hoping that full accord will be reached Even if that is not possible, as I have said I will go ahead with the limited accord and bring forward a suitable measure

SHRI INDRAJIT GUPTA No ban on strikes

SHRIR K KHADIIKAR I yould like to repeat it Neither President noi Prime Minister, and none of us desires that the jundamental right to strike - that is the weapon in the hands of working class should be taken away. The intention is totally different Why do you mix them?

MR CHAIRMAN . Is the hon Member withdrawing his Resolution ?

SHRI INDRAJIT GUPTA Yes, m view of what he says, I am withdrawing

The Resolution was, by leave, withdrawn

17 37 hrs.

RESOLUTION RE COMMUNAL PARA-MILITARY ORGANISATIONS

INDER JIT MALHOTRA SHRI (Jammu). Mr Chairman, Sir, with your permission, 1 move the following Resolution :---

"This House calls upon the Government to take immediate steps to ban communal para-military organisations in the country "

While commending my Resolutions to the House, I would like to make a few observations. We are all committed to the secular. democratic way of life. That is the basic foundation of our Republic. We are also making efforts to create a socialistic society in the country, so that there is an end, for ever, to the economic exploitation which is still existing in this country. To achieve these two goals, we have to see that we safeguard the very basis and the foundation of our whole political and economic programme. That is why it becomes very necessary that there should always prevail communal harmony in the and we should always be country meet any kind of danvigilant to ger or threat which exists either by such communal para-military organisations or by some other forces which tend to disrupt communal harmony in the country.

This communal violence has been a problem with us for a number of years. Even before independence, there had been occasional communal riots and there was communal violence prevailing in the country. At that time we used to blame the Britishers who were ruling our country as third party that, on the principle of divide and rule they were playing one community against the other for their own benefit. But this problem of communal violence has gained greater importance and significance after the country became free.

Not very long ago, there had been unfortunately communal riots in some parts of this country. We have to apply our mind why even to-day, after 25 years of independence, we have not been able to completely wipe out the communal violence from this country. To my mind, though the country has become free and the third party which was the Britishers who were playing one community against the other for their own benefit, is no longer there, but that role now has been taken over by certain organization which to-day try to create communal hatred in this country and try to disrupt the communal harmony of the country.

My main purpose in moving this resolution is to focus attention of the country. Let us strike at the roots of the basic causes by which, even to-day, we are confronted with the problem of communal violence in this country. It is beyond doubt that in this country some organizations are functioning which, according to my standards, are both communal and para-military. I will come to these organisations to cite a few examples of these, but, before I do that, I would like to emphasize again that now the time has come when the Government has got tor take certain steps, to identify these communal and para-military organisations and then take steps whether they are legislative or executive, to see that they are not allowed to strike at the very roots on which our country stands and on which we are trying to build up this secular and democratic way of life.

I would like to cite only three examples here. One is the Rashtriya Swayam Sevak Sangh which is better known as RSS. The second is the Jamaet-e-Islami and the third is the Shiv Sena. There may be other organizations too which may be either communal or para-military and the Government must be having a better information than I can have at my command, to know which are these other organizations which can come under this category and which need to be looked into.

First of all, I will take up the RSS. I am glad my hon colleague, Shri Vajpayee, is in the House. I do not know whether he got any connections with the RSS or not, but, later on, indirectly, I may be able to prove that there is some kind of a link existing between the RSS and the political Party which is being presided over by my hon colleague, Shri Vajpayee. What is the composition, character and functions of this RSS ? How does it function ? It save that RSS is required in this country to safeguard the interests of the Hindus and to promote Hindu culture. Secndly, it also tends to say that whoever be the head of the RSS, his decisions, his wisdom are unchallengable. To my mind, this philosophy of the RSS tries to promote fascist tendencies in this country. That is No. 1. No. 2-it tries to generate communal hatred in this country when they say that this organization exists only to safeguard the interests of the Hindus and that they want to promote only the Hindus and that they want to promote only the Hindu cultur

How this organization functions is also mysterious. Nobody knows about its total membership-whether it is half a million, 2 million, 3 million or five million.

SHRI JAGANNATHRAO JOSHI (Shajapui) : Five million

SHRI INDER J MALHOTRA \cdot Shri Joshi has definitely got a better knowledge regarding R S S than what I can have, because, once in his life, he also belonged to the R S S

SHRI JAGANNATHRAO JOSHI Even now I belong to it

SHRI INDRAJIT GUPTA (Alipore) It is no secret, the other day they admitted it here

SHRI JAGANNATHRAO JOSHI. I will give you all the information.

SHRI INDER J MALHOTRA I shall be grateful to you Now, coming to the economic aspect of the economic philosophy which R S S tried to promote in this country, I have one example to cite here Mr Joshi may correct me if I am wrong It was probably in 1941 that R S S started functioning in the State of Jammu and Kashmir At the time there was a popular upsurge against the autocratic rule of the The popular movement was maharaja headed by the national conference as a political party What was the role of the R S S people at that time 7 They were siding with the maharaja This is their democratic approach and this is their approach to the people's popular movement

SHRI JAGANNATHRAO JOSHI I am taiking about the 1941 maharaja, not, the 1972 maharajas

SHRI ATAL BIHARI VAJPAYFE (Gwailor): Not Air India Maharaja !

SHRI INDER J. MALHOTRA · I wou'd like to cite here another aspect of the role of the R S S in Jammu and Kashmir State It is true they relied on the landlords all over the State Who were the district sanghachalaks and State sanghanalak? They all belonged to landlord class, monied class At no time had R S S given any support to the pipular movement, to the people's movement, to the economic movement which was going on in the State of Jammu and Kashmir

What happened after the 1947 partition ? When the Pakistani forces ra ded the State of Jammu and Kashmir, it was the privilege of the R S S to organise communal riots, especially in the Jammu area I have personal knowledge of their mportant leaders at that time actively being associated to organise communal riots in the Jammu area Is it this what should have been expected from them, from a nationalist point of view? The role of the R S S at that time should have been to promote communal harmony, as it was done in the Kashmu valley, they should have played a positive role and made a positive contributton to see that there were no communal riots at that time in Jammu region, bit their action was on the contrary After this, at one time, these activities became so harmful that R S S had to be banned in Jammu and Kashmir State They went underground, but they could not stay underground for very long They utilised their political front They created a political organisation known as Piana Parishad at that time, later converted into the Jan Sangh

Why I am c ting ill these aspects of the working of the RSS is be ause to my mind, this kind of activity of the RSS is the greatest danger to the whole concept of our economic development and to our secular development

Now, Sir, I would like to say only one thing more about the RSS It is said that the thances of the RS, S are collected by their own members at their special functions known as guiu dakshina or something like that I don't know much but I think Government may be having more knowledge than myself about the total collection which every year RS.S. collects

What is the total expend ture of this organisation? Have they ever made it public? If not, what is the mystery behind it? If they want everything in the open, then the people of this country or at least their own members are entitled to know the total income of the organisation and also the total expenditure of the organisation.

SHRI JAGANNATHRAO JOSHI : He can become a member and he will know it.

SHRI INDER J. MALHOTRA : I want only my hon. friend to have this privilege.

Another aspect to which I made a reference earlier also is the way of functioning of the head of this organisation. It is not a democratic process of due election by which the head of this organisation is elected, but it is nomination by the previous head. The present head will nominate his successor. It is just like one dictator going out and another dictator stepping in but by the nomination of the former dictator. I have covered enough ground to prove my point that the R S S is both a communal as well as a para-military fascist organisation.

There is one last aspect regarding the training which they import to their members Only last year, at one of their training camps in Delhi itself, one of the press photographers tried to take pictures of the training that was being gi en in the use of daggers, but that photog apher was beaten and prevented from taking the photographs. I fail to understand why if at these camps it is only physical training which is being given, the people who are not members of the R.S.S. are allowed to witness...

SHRI JAGANNATHRAO JOSHI : They are invited Even the photographer was invited. He jumped from the wall and fell down and he was taken care of.

SHRI INDER J. MALHOTRA: I would say just one word more about the R S.S. and shall leave the rest for my hon. colleague Shri Atal Bihari Vajpayoe or Shri Jagannathrao Joshi who may enlighten me more as far as the activities of the R.S.S are concerned.

SHRIG VISWANATHAN (Wandiwash): He did not mention about Guru Gobwalkar.

It is not complete without montioning him.

SHRI INDER J. MALHOTRA: Deliberately, I did not mention his name.

SHRI JAGANNATHRAO JOSHI: There is nothing to hide. So, what is there if he mentions?

SHRI INDER JIT MALHOTRA : Now, I come to the Jamiat-e-Islami.

This is another menace which is existing in our country and which again is posing a very significant threat to communal harmony in this country. When I criticise the R.S S. I do not want to spare the Jamiat-e-Islami either. The ideology of the Jamiat-e-Llami has been over a number of years to promote the concept of Islam as far as Muslims are concerned in a secular country I do not know what need is there for one party to promote the Hindu culture or the Bindu concept of r ligion and for another party to safeguard the Islamic concept of religion. This is a very basic thing. With this type of attempts which are being made in the whole process, communal hatred is generated in this country.

This kind of effort, whether from one side or the other, is always responsible for the communal ricts in the country As far as I am aware, the Jamait-i-Islami also has various names: it may be called Razakars, volumeers and what not. Their activities are also highly objectionable.

As I talked about the R.S.S. role in Jammu and Kashmer, I would like to say a tew words regarding the role of the Jamaiti Islami, specially in the Kashmir Valley. It is beyond doubt that this organisation has far a number of years been working on communal lines. But only duing the last mid-term poll to the Lok Sabha did it come to the surface, gave itself a political colouration and entered the election arena. I have also information to show that many members of this organisation have in the p-st b-en involved in anti-national and subversive activities in the State There were some members of it who were even connected with organisations like the Al Fatah. There is basically no difference between the Jamaiti-Islami functioning in the Kashmir Valley and in othere parts of the country. I am very much aware of the r-sponsibilities of these who live in Jammu & Ka hm r, spec y

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[Shri Inder J. Malhotra]

of the leadership of the Congress, the Chief Minister and others to fight this menance in the Valley, and I am confident that with the support of the people of Jammu and Kashmir, by and large, and with the concept of secularism gaining more ground in the State, the menace of this organisation will be met with greater force than in the past.

SHRI ATAL BIHARI VAJPAYEE : Does he not want it to be banned ?

SHRI INDER J. MALHOTRA: Certainly 1 do.

SHRI G. VISWANATHAN : Are they pro-Pakistan ?

श्वी इसहाक सम्भली (अमरोहा) : जमायते इस्लामी मजहवी हकूमत चाहता है और संक्यूल-रिज्म को शतानी हुकूमत का नाम देता है । वह मजहबी हुकूमत को हुकूमते इलाहहिया का नाम देता है और यहां तक वहना है कि इस्लामी हुकूमत न हो तो हिन्दू मजहबी हुकूमत कायम कर ली जाय ।

श्री **इन्दजीत मल्होत्रा** : मैं अप का बड़ा मजकूर हूँगा अगर ग्राप, इसमें हिस्सा छें और यह सारी बातें बताएँ।

I would like to say a few words now about the Shiv Sena. I condemn this kind of regional approach, which claiming some respectability by assuming the garb of fighting economic exploitation, tends to create a wedge between the people of one region and another. Just as I condemn the communal type of approach based on religion, I condemn this type of approach also.

In the end, I would say a word about the amendments. I have no abjection to accepting amendments Nos. 1 and 7, but as for No. 3...

SHRI ATAL BIHARI VAJPAYEE : They are yet to be moved. Suppose they are not moved ?

SHRI INDER J. MALHOTRA : Then I will deal with them in my reply.

MR. CHAIRMAN : Resolution moved :

"This House calls upon the Government to take immediate steps to ban communal para-military organisations in the country".

SHR1 M. C. DAGA (Pali) : I beg to move :

That in the resolution-add at the end-

"provided the activities of the organisations are anti-national" (3)

18 hrs.

भी ग्रटल बिहारी बाजपेयी: सभापति महो-दय, लोक सभा और विधान सभाओं के चुनावों में भारी बहुमत प्राप्त करने के बाद भी सत्ता-रूढ़ दल कि-1ी संगठन को गैर-कानूनी करने की भाषा में बोले तो उसका एक अर्थ स्पष्ट है कि वह इन संगठनों से जनता के स्तर पर नहीं लड़ सकता, उसने अपनी पराजय स्वीकार कर ली है और वह कानून का सहारा लेकर इन संगठनों को दबाना चाहता हैं। लोकतन्त्र में जनता के स्तर पर किसी भी प्रवृत्ति से लड़ा जा सकता है।

MR. CHAIRMAN : Please continue on the next day.

18.01 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Monday, Aptil 10, 1972]Chaltra 21, 1894 (Saka)

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